

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Miscellaneous Application No. 85757 of 2021

In

Excise Application (CROSS) No. 1 of 2013

(on behalf of Appellant)

In

Excise Appeal No. 87059 of 2013

(Arising out of Order-in-Appeal No.11/BPS/LTU/MUM/2013 dated 14.01.2013
passed by Commissioner of Central Excise & Service Tax, LTU (Appeals), Mumbai)

Commissioner of C.G.S.T., Belapur

Division-4, 6th Floor, C.G.O. Complex,
C.B.D. Belapur-400614.

.....Appellant

VERSUS

M/s Reliance Industries Ltd.

Building No.5B, 1st Floor, Reliance Corporate Park,
Thane, Belapur Road, Ghansoli, Navi Mumbai-400
701.

.....Respondent

Appearance:

Shri N. N. Prabhudesai, Authorized Representative for the Revenue.
Smt Shilpa Balani, Advocate for the Respondent.

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85275/2022

Date of Hearing: 30.03.2022

Date of Decision:30.03.2022

PER : S.K. MOHANTY

This miscellaneous application is filed seeking withdrawal of the
appeal in the light of Litigation Policy Circular No. 390/Misc/163/2010-JC
dated 17.08.2011 as amended by Instruction vide F. No.

390/Misc/116/2017-JC dated 22.08.2019 issued by the Board. Accordingly, the miscellaneous application filed by the Revenue is allowed and appeal is dismissed as withdrawn under Litigation Policy No. 390/Misc/116/2017-JC dated 22.08.2019. Miscellaneous application filed by the Revenue and Cross objection filed by the respondent are disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

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